

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Vacation Sessions Judge, Dindigul.**

Thursday, the 20th day of May 2021

CV CrI.M.P. No.09/2021

Palanisamy, 33/2021
S/o. Muthusamy : Petitioner/A4

/vs/

State through
Inspector of Police, Dindigul Taluk PS., : Respondent/Complainant
Cr. No. 1086/2020

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.M.Selvaraj, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s.438 Cr.P.C. petitioner/ A4 prays to grant him anticipatory bail for the offences punishable U/S. 147, 148, 341, 427, 447, 379(NP) IPC in Cr. No.1086/2020 of respondent police. The occurrence took place on 17.09.2020.

The learned counsel for the petitioner/ A4 stated that the petitioner is innocent and never committed any offence as alleged by the prosecution, that there existed enmity between the petitioner and the defacto complainant, that in order to take revenge, this false case has been foisted against the petitioner, co-accused were already enlarged on bail, that the petitioner is law abiding citizen and he has permanent abode, hence there is no chance for absconding, that the petitioner apprehends for arrest and he prays for anticipatory bail.

The learned Public Prosecutor for the State vehemently raised objection for anticipatory bail stating that on 17.09.2020, the accused and his party unlawfully assembled themselves with deadly weapons, trespassed into the land of defacto complainant and damaged the banana trees and PVC pipe and stolen the things in the land. However, he conceded that co-accused were already enlarged on bail.

Online submission of either side heard. Records perused. The learned counsel for the petitioner stated that there existed civil dispute between the parties, that co-accused were already enlarged on bail and that the petitioner apprehends for arrest and prays anticipatory bail.

Considering the facts and circumstances of the case and also the facts that co-accused have already been enlarged on bail and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing, this Court inclines to grant anticipatory bail to the petitioner/ A4 with stringent condition. Anticipatory Bail is granted to the petitioner/A4 on strict compliance of the following conditions.

1. The petitioner/A4 is directed to deposit a sum of Rs.2,000/- (Rupees Two thousand only) in the Judicial Magistrate No.I, Court, Dindigul towards the damages to the credit of the case in Cr.No.1086 / 2020 of Dindigul Taluk P.S.
2. The petitioner/ A4 shall in the event of arrest by the respondent police or his surrender before the learned Judicial Magistrate No.I, Dindigul **in between the period from 05.07.2021 to 19.07.2021** be released on bail on executing his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Magistrate without fail, failing which the anticipatory bail shall stand cancelled automatically.
3. The petitioner/ A4 shall make himself available for interrogation by the police officer as and when required.
4. The petitioner/ A4 shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
5. The petitioner/ A4 shall not leave the town without prior permission of the court.
6. The petitioner/ A4 shall not tamper with evidence or witness either during investigation or trial.
7. The petitioner/ A4 shall not abscond either during investigation or trial.

Pronounced by me, this the 20th day of May 2021.

Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
[" https://districts.ecourts.gov.in/case_status/case_number"](https://districts.ecourts.gov.in/case_status/case_number)

Copy to

The Judicial Magistrate No.I, Dindigul

The Public Prosecutor, Dindigul.

The Inspector of Police, Dindigul Taluk PS.,

Thiru.M.Selvaraj, Advocate
for the petitioner.

To ensure social distancing, they are requested to download the order from the official web site link.